the heavy customs duties. Secondly, on account of the use of this fungicide the price of seeds goes up to such an extent that the farmers will not be able to pay for The result is that there is a loss in production to the extent of 5 to 10 per Considering the fact that suitable substitutes in place of this particular type of fungicide are not available. I would like to know what steps the Government proposes to take to waive the customs duty on this fungicide or bring down the customs duty on a par with the customs duty for other fungicides so that there is no disparity in prices of fungicides that are being used and when this item is being declared as an essential item by the Ministry.

SHRI BIJU PATNAIK: If the position is as the hon. Member has stated, I would certainly look into it and bring down the prices by reducing the customs duty.

SHRIMATI SUSHILA SHANKAR ADIVAREKAR: Have you received any representations in this regard?

SHRI BIJU PATNAIK: I am afraid, I am not aware of any representations on this score.

FUNCTIONING OF CULTURAL ORGANISA-TIONS IN THE COUNTRY

\*67. SHRI MAHENDRA BAHADUR SINGH:

SHRIMATI LAKSHMI KUMARI CHUNDAWAT :

SHRI SAWAISINGH SISODIA: T SHRI SHRIKANT VERMA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government's attention has been drawn to the observations made recently by some well-known exponents of classical dancing in the country at a Press Conference held in New Delhi voicing their dissatisfaction over the functioning of the cultural organisations in the country; and

(b) if so, what action Government propose to take in the matter?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):
(a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha.

## STATEMENT

The question of improving the functioning of the three Akademies has been engaging the attention of the Government from time to time. Apart from the Bhabha and Khosla Review Committees which reported on the working of the Akademies in 1964 and 1970 respectively, the Department of Culture itself is currently engaged is making a detailed evaluation of the working and programmes of these institutions.

In so far as the particular complaints made by a group of dancers recently are concerned, a senior officer of the Department of Culture has already discussed these with the concerned artistes. It transpired that some of the complaints are derived basically from ignorance or lack of complete information. With regard to the others, the artistes were assured that these were already receiving the attention of the Government. Various points made in a memorandum submitted by these artistes are being examined in consultation with the organizations concerned.

Further, the artistes have been invited to offer concrete suggestions for improving the working of these institutions. Their suggestions are awaited.

SISODIA:: SAWAISINGH SHRI Sir, I would like to know whether there are any definite rules for giving grants to cultural organisations and, if so, will the hon. Minister lay those rules on the Table of the House? May I know what is the receiving annual number of institutions grants? Looking at the dissatisfaction and discontentment in the selection of cultural troupes for cultural exchange programmes in other countries and the dissatisfaction at the procedure for giving grants to cultural organisations, will the Minister consider

<sup>†</sup>The question was actually asked on the floor of the House by Shri Sawaisingh Sisodia.

reviewing the whole situation so as to do away with the growing dissatisfaction and discontentment.

DR. PRATAP CHANDRA CHUNDER: So far as the dissatisfaction about certain cultural bodies is concerned, we are quite aware that certain statements to the piess were published. Thereafter, we had invited these persons to see the Additional Secretary and many of them had seen the Additional Secretary when schemes for Central assistance for voluntary cultural organisations and financial assistance to professional dance-drama troupes were discussed with them and further suggestions from them were invited in this matter.

As regards the review already there are two reviews on this matter. One is Bhabha Review Committee Report in 1964 and the other is Justice Khosla Review Committee Report in 1970. These two reports are there. If the hon. Member wants, through you, Sir, that the scheme might be laid before the House, certainly I shall be prepared to do so.

SHRI SAWAISINGH SISODIA: Definite rules in this connection should be laid on the Table of the House for the information of the House as well as for the information of the organisation concerned.

DR. PRATAP CHANDRA CHUNDER: The scheme for grant will be laid on the Table of the House and also the names of the institutions that are receiving financial assistance.

भी श्रीकांत वर्मा: उपसभापित महोदय, जैसा कि सभी लोग खासतौर से श्राप जानते हैं कि हमारे देश की तीन श्रकादिमयों की जो कार्यपद्धित रही है उससे हमारे देश के कलाकारों श्रीर साहित्यकारों को बहुत श्रसतोष रहा है। इसलिए मंत्री महोदय का उत्तर में यह कहना सही नहीं है कि:

"Some of the complaints are derived basically from ignorance or lack of complete information."

क्योंकि यामिनी कृष्णामूर्ति ग्रीर सोनाल मान सिंह जैसे लोगों को भी श्रकादमी की कार्य-पढित से प्रसंतोष रहा है ग्रीर उनको बड़ी कठिनाइयों का सामना करना पड़ा है। ऐसी स्थित में मेरे विचार में सबसे पहले मंत्री महोदय यह स्पष्ट करने की कृपा करे कि भारत की सांस्कृतिक नीति ग्रब क्या होने जा रही हैं क्योंकि पिछली सरकार की सास्कृतिक नीति कुछ इस प्रकार की रही है कि इन ग्रकादिमयों को सरकारी नियंत्रण में लिया जाय ? हो सकता है कि इस सरकार की नीति कुछ दूसरी हो। ऐसी हालत में क्या मंत्री महोदय यह बताने की कृपा करेंगे कि वह ग्रकादिमयों को स्वायत्तता देने के पक्ष में हैं या उनको सरकारी नियंत्रण में लाने के पक्ष में हैं?

DR. PRATAP CHANDRA CHUNDER: Sir, Both these ladies, Shrimati Sonal Mansigh and Km. Yamini Krishamurthy have seen me and I have explained to them that the present Government has no desire to control their activities and there is no National Policy Resolution on culture and we do not propose to have that at the present moment. But the fact remains that we are proceeding under certain schemes which have already been framed and we are trying to give effect to them.

डा० लोकेश चन्द्र : उपसभापति जी, मैं मंत्री महोदय से एक ठोस प्रश्न करना चाहता हं। माननीय मन्त्री महोदय जानते हैं कि संगीत नाटक ग्रकादमी के ग्रध्यक्ष पिछले कई वर्षों से कार्य कर रहे हैं, परन्तु वे स्रकादमी के कार्य में ग्रधिक रुचि नहीं लेते हैं। ऐसी स्थिति में उनको परिवर्तित करने के लिए क्या स्राप कोई पग उठाना चाहते हैं ? दुसरा प्रश्न मेरा यह है कि संगीत नाटक श्रकादमी के लिए श्रध्यक्ष पद का इन्टरच्यु लेने के लिए एक सिमिति नियक्त हुई थी ग्रौर उस समिति ने चार व्यक्तियों का इन्टरव्यु लिया था। लेकिन समिति ने इन चारों व्यक्तियों को ग्रस्वीकार कर दिया। ऐसी हालत में मै यह जानना चाहता हं कि इस प्रकार से विधिवत गठित की गई समिति स्रौर उसके एक्टिंग सेकेटरी लोगों को अस्वीकार कर दें, यह कहां तक उचित है कि उस व्यक्ति को परिवर्तित न किया जामें

ग्रौर वह पिछले दो तीन वर्षों से इसी प्रकार चलता जाय। यह कहां तक युक्तियक्त है ? तीसरा प्रश्न मेरा यह है कि संगीत नाटक स्रकादमी ने 'भारत नाट्यम' पूस्तक लिखने के लिए 16 हजार रुपए दिये थे ग्रौर जब उस पुस्तक को छापने की बात सामने ग्राई ग्रौर उस पर एक समिति ने विचार किया तो उसने यह निर्णय किया कि उस पुस्तक को न छापा जाय। वह समिति इस निर्णय पर भी पहुंची कि वह पुस्तक छापने योग्य भी नहीं है। ऐसी स्थिति में मैं यह जानना चाहता हूं कि इस बारे में ग्राप क्या करने जा रहे हैं ? 16 हजार रुपए जिस पूस्तक को छापने के लिए दिये गये और जो पुस्तक एक निश्चित स्तर तक भी नहीं पहुंची, बल्कि उसका स्तर बहुत नीचा है, ऐसी हालत में क्या ग्राप जो 16 हजार रुपयों का अनुदान दिया गया है उसको लौटाने के लिए कहेंगे या उसको यों ही छोड देंगे ? स्रापको इस बात की भी जान-कारी होगी कि संगीत नाटक अकादमी प्रति वर्ष 6 लाख रुपए डोक्सेंटेशन के लिए भी देती है, लेकिन सारा डोकुमेंटेशन न्ययार्क में पहुंचता है। फोटोग्राफ ग्रौर रिकार्डिंग भी यहां पर नहीं मिलता है। हम लोग भारत में पछते हैं तो हमको कहा कहा जाता है कि इस प्रकार का कोई डाक् में टेशन भारत में नहीं हुन्ना है। ऐसी हालत में हम लोगों को न्ययार्क से डालरों के माध्यम से इस प्रकार की चीजें खरीदनी पडती हैं। संगीत नाटक अकादमी के पास न तो कोई डाकूमेंटेशन है भ्रौर न ही उसका कोई रिकार्ड है, बल्कि हमसे तो यहां तक कहा जाता है कि ये सब चीजें खो गई हैं। ऐसी हालत में इस सारी अव्यवस्था को दूर करने के लिए आप क्या कर रहे हैं ? ¿эноц अक्षाक असर

DR. PRATAP CHANDRA CHUNDER: Sir, the hon. Member has raised many questions and I would respectfully submit to you that these questions do not arise out of the question which has been put. If the hon. Member gives a separate question, I will try to answer. I can answer

one point, that is, the Sangeet Natak Akademy is an antonomous institution registered under the Societies Registration Act. Therefore, we do not control any of its activities.

MR. DEPUTY CHAIRMAN: Shri Raju.

श्रीमती लक्ष्मी कुमारी चूंडावत : उप-सभापति महोदय, प्रश्न पूछने वालो में मेरा नाम भी है।

MR. DEPUTY CHAIRMAN : Shri Raju.

SHRI V. B. RAJU: Sir, what are the recommendations or what is the assessment of the two Committees-the Bhabha Committee and the Khosla Committee? What is the detailed evaluation by the Department? What action Government taken to improve upon the working of these Akademies about which much has been said in the public press? Can the hon. Minister throw some light on this? And it is surprising to us that the Government is now asking for suggestions from the artistes. What have the Committees done? What is its outcome? What is the action taken by the Government? What are the deficiencies there?

DR. PRATAP CHANDRA CHUNDER: Sir, I have said that these institutions are autonomous bodies. They guide their own conduct subject to the general directions that we might give. But when we are asking for suggestions from artistes, we actually want to know their grievances and proceed democratically. I do not think there is any harm in that and I do not think the hon. Member will object to that. As regards the details of the reports of these Committees, if the hon. Member wants, they can also be laid on the Table of the House.

SHRI V. B. RAJU: On a point of order. In the statement the Minister says that these Committees have submitted their reports and the Government is actually evaluating. I would like to know what action the Government proposes to take and what the decision of the Government is in this respect.

DR. PRATAP CHANDRA CHUNDER: The Government is actually studying the report. There is investigation by one of the top-ranking officers to improve upon the Committee's recommendations. In addition to that, we are also asking for suggestions from artistes and others. After having received all this information, the Government will take necessary steps.

श्रीमती लक्ष्मी कुमारी चूंडावतः उपसभा-पित महोदय, इन ग्रकादिमयों में जो फोक डांस फोक म्युजिक होता है उस पर बहुत कम ध्यान दिया जाता है, बहुत कम खर्चा किया जाता है। जबिक ग्राज स्थिति यह है कि सारे की सारी चीजें नई सयभ्ता के कारण विनाश की ग्रोर चली जा रही हैं। तो क्या मंत्री महोदय इसके लिए कोई स्पेशल ग्रकादमी कायम करेंगे या जो वर्तमान ग्रकादिमयां हैं उनके ग्रन्दर ही फोक डांस, फोक म्युजिक ग्रौर फोक कल्चर पर ग्रधिक व्यय करने के लिए, ग्रधिक धन देने के लिए कोई योजना बनायेंगे या इसके लिए कोई बजट प्रस्पृत करेंगे ?

SHRI SHRIKANT VERMA: On the face of it they look to be autonomous bodies but actually they are controlled by the representatives of the Government. This deception should not be there.

DR. PRATAP CHANDRA CHUNDER: The objects of these institutions are wide enough to include folk art and folk culture and more emphasis will be laid on that aspect also.

श्री नागेश्वर प्रसाद शाही: श्रीमन् मेरा प्वाइंट ग्राफ ग्राइंर है, मंत्री महोदय ने इस सवाल पर कि 6 करोड़ रुपया इस ग्रकादमी को दिया जाता है, ग्रनुदान के रूप में यह कह दिया कि यह ग्राटोनामसवाडी है। यह सभी जानते हैं। मगर इसके द्वारा पब्लिक का 6 करोड़ रुपया खर्च होता है। उसका उपयोग कैसे किया जाता है? इस रुपए के फोटो छपते हैं और ग्रमेरिका में जाकर बेचे जाते हैं वहां डाकुमेंटेशन करते हैं इसलिए मैं मंत्री महोदय से यह कहना चाहूंगा कि यह कहना कि यह ग्राटोनामसबाडी है, उचित नहीं है।

श्री उपसभापित : मंत्री महोदय ने इस प्रश्न के उत्तर में स्पष्ट किया है कि यदि इस विषय पर अलग से प्रश्न पूछेंगे तो इसका उत्तर दिया जायेगा। इस संबंध में इस समय उनके पास जानकारी नहीं है।

श्रीमती लक्ष्मी कुमारी चूंडावत : मैंने पूछा है कि फोक डांस, फोक म्युजिक ग्रौर फोक कल्चर के बारे में सरकार क्या कर रही है ?

L HIBAT TO

SHRIMATI LEELA DAMODARA MENON: The hon. Minister has stated that the recommendations of the two Committees are being looked into by the Government. They are also looking into the grievances of the artistes. May I know how long it will take for the Government to arrive at a decision on this?

DR. PRATAP CHANDRA CHUNDER: Sir, if the old Government did nothing in the last seven years, we must get at least seven months to look into these problems.

SHRI V. B. RAJU: On a point of order. I think this should stop. For every mistake that is committed now, the answer is that the former Government had committed the same mistake. This should stop in this House. It is too much.

SHRI B. N. BANERJEE: I put same question which my friend, Mr. Shrikant Verma, put to the Education Minister, but which he did not answer. The question is, does the present Government want to follow the policy which was pursued by the previous Government in relation to the Akademis? That is, Mr. Shrikant Verma suggested that the previous Government had too much of control over these bodies. Will the present Government's policy be to have too much control over the Akademis, or to give them functions as autonomous institutions?

DR. PRATAP CHANDRA CHUNDER: I have already replied the question.

SHRI SHRIKANT VERMA: We have not understood your reply.

DR. PRATAP CHANDRA CHUNDER: If the Deputy Chairman likes, I can repeat it. The present Government does not want to control the activities of the artists.

श्री प्रकाशवीर शास्त्री : मैं शिक्षा मन्त्री जी से यह जानना चाहता हं कि जो इस प्रकार की अकाडमीज या सांस्कृतिक संगठन है, उनके संबंध में जो केन्द्रीय सोसाईटी रजिस्ट्रेशन एक्ट राज्य सभा पास कर चकी है, उसको लोक सभा से कब तक पारित कराएंगे. क्या इसी स्रधिवेशन में पारित करने का विचार है जिससे इनकी जो गतिविधियां हैं, उन पर नियन्त्रण रखा जा सके।

DR. PRATAP CHANDRA CHUNDER: That Act is not in the present list of the Business of the Lok Sabha,

RECOMMENDATIONS OF THE COMMITTEE ON THE WORKING OF D.D.A.

\*68. SHRI BHOLA PRASAD : Will the Minister of WORKS AND HOUSING

AND SUPPLY AND REHABILITATION be pleased to refer to the answer to starred Question 325 given in the Rajya Sabha on the 21st January, 1976 and state:

- (a) whether Government have examined the recommendations of the Expert Committee appointed under the Chairmanship of Shri R. Gopalaswamy to assess the working of the Delhi Development Authority; and
- (b) if so, what are the main recommendations of the Committee and what is Government's decision thereon?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHA-BILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha.

Accepted.

EVICENTAL DEL TOTAL DE LA CONTRA

a second of the April

STATEMENT

[15 JUNE 1977]

Was a strain of the

The following amongest others, are some of the main recommendations. The decision of Government thereon is indicated against each recommendation

SI. Recommendation of the No. Expert Committee

Decision of the Empowered Committee

Decision of the Government

- 1. There is need for the Autho- Accepted. rity preparing a five-year programme to be determinous with the National Five Year Plans.
- comprehensive view being taken of the present position in regard to growth of Dolhi and a further perspective drawn up covering the future up to 2001 A.D. For this purpose a High Level Body should be appointed even now to prepare detailed proposals for the develop-

ment of Delhi.

it was decided that the initiative in this regard should remain with DDA is under the DD Act it is their responsibility and it is not necessary for Govt. to appoint a High Level Body. The DDA should be asked to take measures implement this recommendation of the Committee.

2. Decision is required for a Agreed to in principle but Goyt's decision is that Town & Country Planning Organisation in association with DDA will undertake this job.

